deficiencies observed by the Expert Committee were brought to the notice of Government of U.P. which to some extent have been complied with but some like appointment of Director, adoption of University Grants Commission scales of pay, appointment of teachers, construction of a library building are yet to be resolved. The State Government's request for reconsideration of the case has been referred to UGC.

Received Proposal from Cultural **Organisations for Financial Assistance**

- 1138. DR. ALLADI P. RAJKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:
- (a) the year-wise number of proposals received from financial assistance from various cultural organisations of Madhya Pradesh and other States, during the last three
- (b) the State-wise number of such approved proposals together with the number of proposals under consideration;
- (c) whether Government have so far released the amount sought therein;
 - (d) if so, the details thereof; and
- (e) if not, the reasons therefor and by when these grants are likely to be released?

THE MINISTER OF **HUMAN** DEVELOPMENT RESOURCE (DR. MURLI MANOHAR JOSHI): (a) to (e) The information is being collected and will be laid on the Table of the House.

Amendments in the trust deed of IGNCA

- 1139. SHRIMATI MALTI SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state:
- (a) whether the Original Trust Deed of Indira Gandi National Centre for Arts (IGNCA) was drastically amended in 1995,

- (b) if so, the changes made along with the rationale behind each amendment:
- (c) whether these were done to escape provisions of Government control and accountability under the guise of autonomy;
- (d) whether the opinion of Ministry of Law was obtained before granting approval to these amendments as these are in complete violation of the spirit of accountability of the original trust deed;
 - (e) if so, the details thereof; and
- (f) if not, whether Government would review these amendments and meanwhile instruct (IGNCA) trustees to follow the original trust deed in letter and spirit?
- THE MINISTER OF **HUMAN** RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) Substantive changes were made in the original trust deed which cover mainly the following:-
 - (i) Composition of Trust—As per the original deed there were no life trustees. The first appointment of all the trustees was to be made by the Government. The Government had also a role in the appointment of new trustees against the vacancies arising from the retirement of trustees
 - —As per the amended deed founder trustees were made trustees for life. The Government of India have no role now in regard to appointment of trustees.
 - (ii) President of the Trust—As per original deed, President's term was for ten years.
 - -As per the amended deed, President as on 31st October 1991 is made President for life.
 - (iii) Member-Secretary—As per the original deed, the Member-Secretary was to be appointed by Government of India.
 - As per amended deed, Member Secretary will be appointed by trustees themselves.

(iv) Periodic Review-The original deed provided that the President of India shall be the visitor of the IGNCA, that the visitor may set up from time to time a Review Committee to review the working of the IGNCA and that the recommendations and suggestions of the Review Committee, as are accepted by the Government of India in consultation with the Trust, shall be binding on the Trust.

This provision was deleted in the amendments.

- (v) Amendment, Alteration & Modification of the Trust deed-The original trust deed provided that amendments alterations modifications of the trust deed shall come into effect only after the prior approval of the Government of India. The amended trust deed has no such stipulation.
- (d) and (e) the records available do not indicate that the Ministry of Law was consulted, prior to the approval being conveyed.
- (f) The Governemt is considering the matter.

राष्ट निर्माण में मानव संसाधन का उपयोग

- 1140. श्री ओंकार सिंह लखावत : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार ने मानव संसाधनों का उपयोग राष्ट्र निर्माण में करने के लिए कोई नीति तैयार की है,
- (ख) यदि हां, तो उसके क्या-क्या लक्ष्य निर्धारित किए गए हैं और कितने प्रतिशत लक्ष्य प्राप्त किए गए हैं
- (ग) क्या सरकार विपुल मानव संसांधन के उपयोग की योजना की समीक्षा के लिए कोई प्रयास कर रही

मानव संसाधन विकास मंत्री (डा. मुरली) मनोहर जोशी) : (क) से (ग) वर्ष 1992 में यथा संशोधित राष्ट्रीय शिक्षा नीति (एन.पी.ई.) १९८६ को राष्ट्र निर्माण में मानव संसाधनों का उपयोग करने के लिए तैयार किया गया है । राष्ट्रीय शिक्षा नीति को कार्यान्वित करने के लिए वर्ष 1992 में कार्य योजना (पी.ओ.ए.) तैयार की गई थी। वर्ष 1992 में यथा संशोधित राष्टीय

शिक्षा नीति, 1986 तथा कार्य योजना 1992- दोनों क्रमशः ७ मई, १९९२ और १९ अगस्त, १९९२ को सभा पटल पर रख दी गई थी। वर्तमान सरकार का शासन के राष्ट्रीय एजेन्डा में सूचीबद्ध प्राथमिकताओं को जोड़ने के लिए शैक्षिक नीतियों की समीक्षा करने के प्रस्ताव है।

Introduction of Environmental Science as **Subject for Teaching**

- 1141. SHRI DEBABRATA BISWAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that there is a proposal to introduce Environmental Science as a subject for teaching at the School, College and University level; and
- (b) if so, the details thereof and by when the proposal is likely to be implemented?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Environmental Education is one of the core elements of the National curriculum framework of the National Policy on Education, 1986 (updated in 1992). Environmental concepts are integrated at appropriate places in the curriculum of school subjects in different stages of school education.

The University Grants Commission has introduced Environmental Science as one of the subjects under the scheme of Vocational Courses in the areas of Environment and Water Management Science at First Degree level in the Universities and Colleges. The UGC has assisted 11 Colleges so far. As a follow-up action on the Supreme Court Judgment in November, 1991, the UGC is providing financial assistance to selected Universities/Colleges for introduction of an optional special paper in Environmental Science at Post-graduate level under the Schemes of courses in Emerging Areas. The scheme of Environmental Science will continue during 9th Plan also. So far, the UGC has provided financial assistance to 70 Universities, including Colleges for implementing the Environmental Science Programme.